

(a) the quantity and value of palm oil imported from Malaysia during 1986-87 ; and

(b) how it was analysed and allocated to the States and private sector mills ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) During the period April-December, 1986, 703 thousand tonnes of palm oil valued at Rs. 258 crores were imported from Malaysia.

(b) Import of edible oils/oilseeds are made through State Trading Corporation with effect from 2nd December, 1978. The allocation of imported RBD palm oil and RBD palmolein to the States and Union Territories is made by the Central Government under the Public Distribution System, from month to month, on the basis of demand, consumption pattern, festival season, availability of indigenous edible oils in the States, Union Territories of region, availability of stocks with STC and other relevant factors.

Allocations are also made to vanaspati industry to help the industry to tide over the periodical difficulties in getting indigenous components of oils for the manufacture of vanaspati.

Publication of Census Details

1641. **PROF. NARAIN CHAND PARASHAR :** Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1321 on 12. November, 1986 regarding clubbing of languages/dialects under Hindi by census authorities and state :

(a) the reasons for delay in publication of the data ;

(b) the likely date by which the figures would be published ; and

(c) whether the figures would be published as recorded by the speakers of their mother tongues, and not on the basis of artificial classifications resorted to for grouping various dialects into the major languages ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) The tabulation of data relating to language/mother tongue is in process and there is no delay in this respect taking into account the volume of work involved.

(b) and (c). The language data collected through the household schedule in respect of language mainly spoken in the household are likely to be available before the end of this year.

Purchase of Jute in Andhra Pradesh

1642. **PROF. MADHU DANDAVATE :** Will the Minister of TEXTILES be pleased to state :

(a) whether it is a fact that the Jute Corporation of India made jute purchase arrangements in Andhra Pradesh with M/s. Konark Jute Mill for 1984-85 ;

(b) if so, whether the purchases involved a loss of Rs. 1.6 crores ; and

(c) if so, remedial action taken to avoid such losses in future ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b). A Statement is given below.

(c) The Jute Corporation of India has not entered into any such arrangement thereafter with any Mill.

Statement

During 1984-85 season, Jute Corporation of India (JCI) entered into agreement for procurement and sale of raw jute with 15 mills in private sector including M/s. Konark Jute Mill Ltd., in the Co-operative Sector. Under this arrangement mills were required to furnish performance guarantee from Banks covering one-fourth value of contracted quantity. Accordingly, a quantity of 15,000 bales was purchased from Orissa and Andhra Pradesh for M/s. Konark Jute Mill Ltd. at agreed prices. The arrangement was that the Mills would lift quantity in phases within a time-frame after making full payment. While arrangement with 14

mills worked satisfactorily, Konark Jute Mill Ltd. defaulted in lifting bulk of contracted quantity on the ground that their bankers were not in a position to open Letter of Credit and accordingly advised JCI to sell unlifted quantity purchased on their account at best available prices. However, in view of fall in prices of raw jute in the meantime, JCI's sales realisation fell short of Rs. 1.45 crores than the amount that would have been realised under agreed arrangement with Konark Jute Mills Ltd. JCI immediately took step to invoke bank guarantee which, however, was stalled by an injunction received by Konark Jute Ltd. from court and matter is still subjudice.

Irregularity in JCI in CPF Deductions

1643. PROF. MADHU DANDAVATE : Will the Minister of TEXTILES be pleased to state :

(a) whether Jute Corporation of India is irregular in arranging CPF deductions and Payments to their employees based in Andhra Pradesh ; and

(b) if so, reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b). Jute Corporation of India (JCI) arranges for regular and timely (Contributory Provident Fund) deductions and payments to its regular employees based in Andhra Pradesh as in other States. About 95 casuals in Andhra Pradesh were retrenched sometime in 1983-84 out of which 75 represented before Assistant Provident Fund Commissioner (APFC), Andhra Pradesh, Visakhapatnam, for their enrolment to PF membership. Employer's share of contribution for them has been deposited to JCI CP Fund as per advice of APFC, Visakhapatnam. On recovery of share contribution from casuals and deposit of the same to CP Fund of JCI, the matter was referred to Regional Provident Fund Commissioner West Bengal by APFC, Visakhapatnam. Advice recently received from RPFC, West Bengal is being acted upon.

Instances of Passport taken on Fictitious Names

1644. SHRI KAMLA PRASAD SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the instances of passports having been taken out in fictitious names during the last two years-year-wise and passport office-wise ;

(b) the circumstances under which these passports were issued ; and

(c) the steps to be taken to plug the loopholes and to tighten the procedure and machinery ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) Five cases have come to the notice of the Government in the last two years where passports were issued to people giving fictitious names.

R.P.O. Chandigarh—4 cases—1986

R.P.O. Ahmedabad—1 cases—1986

(b) Passports are normally issued only after obtaining clear identity and security verification reports from the police authorities concerned. According to available records, these five passports were also issued after receipt of clear police reports purported to have been sent by the concerned police authorities.

(c) The Passport Officers have been instructed to exercise utmost vigilance in issuing passports. State Governments and the State police authorities are also exercising full care before sending their verification reports on passport applicants.

Modification in Groundnuts Export Order

1645. CH. RAM PARKASH : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that Government modified the Groundnuts Export Order recently ; and